

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-48/ND/08

In the matter of

Manoj Kumar Gupta

... PETITIONER

Vs.

Rajesh Buildcon & Infrac. (P) Limited

...RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 09.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant :-


For the Respondent/Corporate Debtor : -

For the Intervener :

ORDER

None appears for both the parties. Let the application be posted for hearing when the main matter is posted for hearing on 06.2.2018.

List on 06.2.2018.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
09.1.2018